

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A. No. 062/977/2020**  
(Diary No. 1349/20)  
This the 05<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Ridwana Gulzar, aged 40 years, D/o Gulzar Ahmad Zargar, R/o Sechan Tehsil Phelgam, District Anantnag.
2. Sheeraza Gul, aged 48 years, W/o Mohammad Yousuf Rather, R/o Mattan, Tehsil Phelgam District Anantnag.
3. Mubeena Akhter aged 40 years, D/o Mohammad Sultan Shah, R/o Sheerhamdan Tehsil Phelgam, District Anantnag.
4. Nelopher Akhter, aged 45 years, W/o Mohammad Ayoub, R/o Mehand Tehsil and District Anantnag.
5. Nazneena Akhtar, aged 42 years, W/o Muzaffar Ahmad Paray, R/o Chandian District Kulgam.
6. Tanveera Akhter, aged 43 years, W/o Nisar Ahmad Bhat, R/o Hutmura Tehsil and District Anantnag.

.....Applicants

(Advocate: Mr. Gulzar Ahmad Bhat)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government Social Welfare Department, Civil Secretariat, Jammu/Srinagar.
2. Director General of Women and Child Development Department of Jammu and Kashmir at Srinagar/Jammu.
3. State Mission Director, ICDS, Kashmir.

4. Deputy Director, ICDS Kashmir at Block 3<sup>rd</sup> Floor Old Secretariat, Complex Srinagar.
5. District Programme Officer, Anantnag.
6. CDPO, ICDS Khoveripora District Anantnag.

.....Respondents

(Advocate: Mr. Rajesh Thapa, learned DAG)



**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the case of the applicants to the post of Supervisors within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider the claim of the applicants for promotion to the post of Supervisors by passing a reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of a certified copy of this order with intimation to the applicant.

No costs.

3. It is made clear that we have not expressed any opinion on the merits of the case.



(ANAND MATHUR)  
MEMBER (A)

(RAKESH SAGAR JAIN)  
MEMBER (J)

Manish/-